

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 10/AU/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018

NAME OF THE COMPANY: M/S Surendra Trading Company

SECTION OF THE COMPANIES ACT/ I & B CODE: U/S 9 of I & B Code, 2016.

Sl. NO.	Name	Designation	Representation	Signature
1.	VINAYAK MITHAL [ASHISH SRIVASTAVA, ADV.]	ADVOCATE	APPLICANT	Vinayak Mithal
2.	KARTIKEYA SARAN	Advocate	APPLICANT Intervener (Ghanshyam Sarda)	Kartik
3.	ANKIT KOHLI,	Advocate	FOR JKTUTE MILL	AK
4.	Jahagir Haider	Advocate	MAZDOOR MORCHA, CP NO. (IB) 10/AU/2017 (Creo Jute)	JH

Sh. Ashish Srivastava alongwith Sh. Vinayak Mithal, Advocates for the Operational Creditor. Sh. Kartikeya Saran, Advocate for Intervener. Sh. Ankit Kohli, Advocate for J.K. Jute Mill Mazdoor Morcha. Sh. Jahagir Haider, Advocate for the Corporate Debtor Company.

It is reported that the appeal preferred against the order dated 04.12.2017 has been preferred before the Hon'ble NCLAT and the matter is now subjudiced. Meanwhile, the petitioner also moves an application for impleading some third party respondent in the present petition as described in para 6 of the petition and as per the petitioner the impleadment thereof is necessary for disposal of the present petition and to provide justice. In view of this, we direct the petitioner to issue notice to the proposed respondent as well as to the Corporate Debtor Company.

The matter to be listed on 27th February, 2018.

Dated: 29.01.2018

Typed by:
Kavya Prakash Srivastava
(Stenographer)

— Sd —
H.P. Chaturvedi,
Member (Judicial)